

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.No.244/06

Thursday this the 27th day of April 2006

C O R A M :

**HON'BLE MR.N.RAMAKRISHNAN, ADMINISTRATIVE MEMBER
HON'BLE MR.GEORGE PARACKEN, JUDICIAL MEMBER**

V.N.Bhaskaran,
S/o.Narayanan,
BOSUN, Central Institute of Fisheries, Nautical
and Engineering Training, Cochin – 16.
Residing at "CIFNET" Quarters Type III,
No.4, Pulleppadi, Cochin – 17.

...Applicant

(By Advocate Mr.T.C.Govindaswamy)

Versus

1. Union of India represented by the Secretary
to Government of India, Ministry of Agriculture,
Department of Animal Husbandry, Dairying
& Fisheries, New Delhi.

2. The Director,
Central Institute of Fisheries, Nautical and
Engineering Training, Foreshore Road,
Cochin – 16.

3. The Chief Instructor (Craft & Gear),
Central Institute of Fisheries, Nautical and
Engineering Training, Foreshore Road,
Cochin – 16.

4. Sri.V.A.Uthaman,
BOSUN, Central Institute of Fisheries, Nautical
and Engineering Training, Ministry of Agriculture,
Department of Animal Husbandry, Dairying
& Fisheries, Chennai.

...Respondents

(By Advocate Mr.T.P.M.Ibrahim Khan, SCGSC)

This application having been heard on 27th April 2006 the Tribunal on
the same day delivered the following :-

O R D E R

HON'BLE MR.N.RAMAKRISHNAN, ADMINISTRATIVE MEMBER

Counsel for the applicant requested that the applicant may be
permitted to make a comprehensive representation to the authorities



.2.

concerned on his proposed voluntary retirement and related matter and the respondents be directed to dispose of the same within a fixed time frame. Counsel for the respondents has no objection in adopting such a course of action. The applicant is directed to make a comprehensive representation to the authorities concerned within a period of one week from the date of receipt of a copy of this order and on receipt of the same the competent authority is directed to dispose of the said representation within a period of one month thereafter and the same may be communicated to the applicant immediately. The applicant is allowed to continue in the present position till such a disposal is communicated to him. With these the O.A is disposed of. The interim order passed on 19.4.2006 is vacated and the applicant be retained in his present position till the disposal of the above representation.

(Dated the 27th day of April 2006)



GEORGE PARACKEN
JUDICIAL MEMBER



N. RAMAKRISHNAN
ADMINISTRATIVE MEMBER

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